

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No.1150 of 1997

Present: Hon'ble Dr. B.C. Sarma, Administrative Member

Hon'ble Mr. D. Purakayastha, Judicial Member

1. Sri Ashoke Kumar Manna
2. Shri Gopal Chandra Dey

3. Sri Sushil Ghosh
4. Sri Tapas Banerjee
5. Sri Uttam Adhikary
6. Sri Ashoke Chakraborty

... Applicants

VS

1. Union of India through
The Secretary,
Govt. of India,
Ministry of Tele-Communication,
New Delhi

2. Chief General Manager,
Calcutta Telephones
34, B.B.D. Bag, Calcutta-700 001

3. Area Manager, Central Calcutta Telephones,
Taher Mansion,
4th Floor, 8, Bentink Street,
Calcutta-700001

4. Sri Badri Narayan Banerjee,
36/1, Nabin Babu Road,
Garulia, 24-Parganas (South)
West Bengal

... Respondents

For the Applicants : Mr. B.P. Saha, counsel

For the respondents: Mrs. B. Ray, counsel

Heard on 27.11.1997

: :

Date of order : 27.11.1997

O R D E R

B.C. Sarma, AM

The dispute raised in this application by six applicants jointly is about non-granting of the temporary status and also for of their services. regularisation. The applicants contend that from diverse dates as mentioned in para 4 of the application they have been working as casual labours under the respondents, but despite that, they have ~~been~~ not given them temporary status. It is also the contention of the applicants that they have filed representations to the authroities given but no reply has been /to those representations. They have annexed the copies of the representations as Annexures 'B' to 'G'.

2. Mrs. Ray, learned counsel appears for the respondents.

Contd...2/-

Since the matter has been appearing for the first time she has no instruction.

3. We have considered the submissions made by the learned counsel of both sides and perused the records. A simple prayer has been made by the applicant in this case. The applicants have categorically submitted that they have been working continuously under the respondents for a long time and they have also submitted representations but failed to get a favourable reply. This being the position, the matter can be disposed of by passing an appropriate order.

4. In view of the above, the application is disposed of at the stage of admission itself with the direction that respondent No. 2, who is the Chief General Manager, Calcutta Telephones, Calcutta, shall treat this application as a fresh representation and shall dispose it of within a period of four months from the date of communication of this order and the result of such consideration shall also be conveyed to the applicants individually within a period of one month thereafter. No order is passed as regards costs.


(D. Purkayastha)

MEMBER (J)

27.11.1997


(B. C. Sarma)

MEMBER (A)

27.11.1997